

Filling up of posts in CCI and E

613. SHRIMATI SUDHA VIJAY JOSHI:

SHRI N. RAJANGAM;

SHRI M. KADHARASHA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that 16 permanent posts supposedly meant for filling on deputation from amongst the officers belonging to the Central Secretariat Service in Grade-II of the Central Trade Service in the Office of the Chief Controller of Imports and Exports were taken out from Grade II of the CTS by amending the Rules relating thereto vide a notification issued on 23rd February, 1983;

(b) whether it is also a fact that the office of the CCI&E has recommended abolition of deputation quota in grade II of the Central Trade Service and whether the Department of Personnel and the UPSC have also agreed to this proposal;

(c) whether it is also a fact that this proposal has also been agreed to in principle by the Ministry of Commerce and has been pending since long before it only for issuance of a notification for abolishing the said quota; and

(d) if so, by when the notification is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Considering all relevant issues involved and with the approval of the Department of Personnel & Training and the Union Public Service Commission 14 Posts of Deputy Chief Controller of Imports & Exports of the CCS included in the Grade II of the C. T. S. at the time of its formation were duly excluded from it in Feb., 1983.

(b) to (d) This matter is the subject of an Application filed by some C. T. S. officers before the Central Administrative Tribunal at Bombay.

Non-agricultural land under afforestation

814. SHRI NARESH C. PUGLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what are the schemes for bringing non-agricultural land under afforestation programme-

(b) what are the salient features of the 'Tree Patta Project Scheme';

(c) what are the names of States which have sent approval for implementation of the Tree Patta Project Scheme'; and

(d) what are the States which are reluctant to adopt the scheme and what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) The information is given in the enclosed Statement-I (See below).

(b) The salient features of the Tree Patta Scheme as per the Guidelines of the Department of Rural Development are given in the enclosed Statement-II (See below).

(c) Reports from Bihar, Madhya Pradesh and UP indicate that they have introduced the Tree Patta Scheme. Tamil Nadu reports grant of rights similar to Tree Patta under their Revenue Code by introducing amendment in June, 1986.

(d) Kerala, West Bengal, J and K, Arunachal Pradesh and the Union Territories of Lakshadweep and Delhi have expressed inability to adopt this scheme because of tenurial problem and non-availability of land.